

dangerous example and it will not create a conducive atmosphere for the Central Government employees to work in a way they are required to work.

[*Translation*]

SHRI SHIVRAJ SINGH (Vidisha) : Mr. Chairman, Sir, Adivasi area of Madhya Pradesh particularly Chhatisgarh area is reeling under severe drought situations and as a result of it the entire crops of farmers has destroyed...(*Interruptions*) The farmers have nothing to eat and when farmers are hungry, how they will be able to provide work to the labourers. Due to this drought situation Adivasi people are not getting any work. In Betul district, Adivasi people are eating boiled leaves of trees and becoming victims of different serious diseases. More than one lakh Adivasis have migrated from Madhya Pradesh. I am not giving this figure but it is an official figure of Madhya Pradesh. People have migrated to other State in search of employment but they are not getting proper wages in other States also. They are not able to send any money to their families. The State Government of Madhya Pradesh have totally failed in combating the drought situation and the Central Government has not yet sanctioned even a single penny for this purpose. The Central Government makes discrimination against Madhya Pradesh in other matters but atleast in case of drought no such discrimination should be made. Mr. Chairman, Sir, through you I would like to demand that the Central Government should provide an assistance of atleast Rs. 100 crore to Madhya Pradesh Government immediately.

SHRI NAWAL KISHORE RAI (Sitamarhi) : Mr. Chairman, Sir, through you I would like to raise an important matter. The present leader of the House Shri Ram Vilas Paswan was an outstanding Member of the Janata Party in 1977. The then Government launched a Health Guide Scheme under Health Department. Under this scheme one health worker was appointed for every one thousand population, on the basis of some honorarium, after giving three months training with a view to provide health guidance and first aid facility in villages. Since then Health Guide Scheme is going on in all Talukas and villages. In 1977 the Government appointed more than one lakh unemployment persons on the basis honorarium of Rs. 50 per month and since then they are working in the villages. Since the United Front Government has included rural health in its basic programme and it is one of the seven priorities fixed by this Government, I would like to say, through you, that these healthy workers are still getting an honorarium of Rs. 50 per month whereas today a daily wages labourer earns Rs. 65 per day in Delhi.

Mr. Chairman, Sir, I want your protection in this regard. I would like to request the leader of the House and the Parliamentary Affairs Minister that this matter has been raised time and again in the House and despite the assurance given by the Minister, nothing

has been done till now. I would request the leader of the House and the Parliamentary Affairs Minister to make an announcement in the House that this Health Guide Scheme would be implemented in every village of the country and workers employed under this scheme would be declared as Government employee and they would be given salaries equivalent to Government employee so that this scheme may be implemented in a proper manner. Sir, I would request you to direct the Government in this regard. The Government should give a statement in the House so that the interests of health workers could be protected.

SHRI M. SELVARASU (Nagapattinam) : Mr. Chairman, Sir, I would like to raise a matter of urgent public importance.

According to the Cauvery Tribunal's verdict the Karnataka State has to release 51 TMC of water of Tamil Nadu. But that State has released only about 15 TMC of water so far. The small and medium farmers are suffering due to lack of water and lakhs of agricultural labourers have become jobless. At least 15 TMC of water has to be released immediately. Moreover, the Cauvery Water Tribunal is now headless after the resignation of its Chairman. A new Chairman has to be appointed immediately for the proper functioning of the Tribunal.

Sir, this is a very serious matter. I would like to draw the attention of the Government, through you, and request that the Minister concerned may kindly take immediate steps for the release of water and for appointment of a new Chairman.

I thank you for the opportunity given to me.

[*Translation*]

SHRI MOHAN RAWALE (Mumbai South-Central) : Mr. Chairman, Sir, earlier persons having apprentice training used to get jobs but now they have not been getting jobs for the last 7-8 years. On the other hand a large number of daily wage vacancies are falling vacant in Mumbai but even then the apprentices are not being given employment. In this regard the Supreme Court has also given a verdict. The Railway Minister is present in the House. He had also given us assurance that apprentices would be given priority. The Supreme Court has also given direction to give priority to such apprentices. There are about 750 such workers, who are also not getting any help from Employment Exchange. The hon. Labour Minister had also said that they would be given priority. Now-a-days outsiders are being recruited there but these apprentices are not being employed. Sir, through you, I would like to request the Railway Minister to give an assurance in the House that they would be given jobs at the earliest. Mr. Chairman, Sir, the hon. Railway Minister is prepared to say something. You please direct him...(*Interruptions*)

MR. CHAIRMAN : If he want to react he can do so but I cannot compel him.

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : The hon. Member has been bringing this matter to my notice, so I would look into it.

MR. CHAIRMAN : He is saying that you have been bringing this matter to his notice so he would look into it.

DR. RAMESH CHAND TOMAR (Hapur) : Mr. Chairman, Sir, in my Parliamentary constituency, Ghaziabad, people belonging to 28 villages do not have any representatives. At the time of Panchayat elections in the State these 28 villages were under Ghaziabad Municipal Corporation. Therefore, elections for village Panchayat heads and Members of District Council could not be held and before the Municipal Corporation elections these 28 villages were excluded from the jurisdiction of Municipal Corporation. That is why elections for Municipal Corporation could not be held in these villages at that time. Today, such is the situation in these villages that neither Municipal Corporation elections nor Panchayat elections were held there. As a result thereof, there are no representatives at rural level, due to which all developmental works are lying standstill.

The Chairman, Sir, today the people of these 28 villages are agitated over it. But still the elections have not been held. Since there is President's rule in UP therefore, it is centre's responsibility to hold elections over there. I, therefore, request the Central Government to immediately hold the elections for Gram Panchayats, Members of BDC and Members of District Councils, in these 28 villages.

SHRI RAM KRIPAL YADAV (Patna) : Mr. Chairman, Sir, through you, I would like to draw the attention of hon. Minister for Rail towards a problem of my constituency, Patna. Hon. Minister has otherwise done a lot for our area. But still there are some problems and I would like to draw Minister's attentions towards those problems. There are four broadgauge Railway crossings which require overbridges. Deedarganj checkpost, Bihar Meethapur are the places where overbridges are to be constructed and the railway line in Chiryatand is to be changed into broadgauge. I have talked a number of times about these issues with the hon. Minister. He had even given an assurance but nothing has been done in this regard. In the absence of an overbridge traffic gets jammed over there which blocks the road and due to which the people has to suffer a lot.

SHRI NITISH KUMAR (Barh) : There are traffic jams even at Fatuha. You should ask for a overbridge for Fatuha also. This is very important.

SHRI RAM KRIPAL YADAV (Patna) : Mr. Chairman, Sir, I do support the points mentioned by Shri Nitish Kumar. Fatuha is an important Railway crossing and an overbridge is required there. Therefore, along with Fatuha I would like to draw Hon. Minister's attention towards Deedarganj checkpost Bihar, Mithapur and Chiryatand and request to allot funds to construct

overbridge at these places so that problem of traffic congestion could be solved.

Sir, I feel that hon. Minister wants to speak in this regard. I therefore request him to say something and start work there so the problems being faced by the people there, could be removed.

SHRI NITISH KUMAR : Mr. Chairman, Sir, he has relations in Fatuha. I therefore request you to kindly ask the Minister to construct an overbridge at Fatuha Railway crossing

SHRI RAM VILAS PASWAN : Mr. Chairman, Sir, I myself, the hon. Member, the Chief Minister and Shri Nitish Kumar ji have already raised their issue number of times and I have categorically told them that as per rules if the State Government is ready to bear half of the expenses then we are ready to construct these overbridges.

Just now, the hon. Member has told us that the State Government has already sanctioned the said amount. I have asked to enquire into this, if the money has been received by us then I assure you that I will pay the share of Rail Ministry and start the work immediately.

SHRI NITISH KUMAR : Fatuha, project has already been sanctioned.

SHRI RAM VILAS PASWAN : No, it is not a question of sanction. It is a matter of allocation of funds by the State Government. Work will be started on such projects by Ministry of Railways by contributing its own share of money for which fifty percent contribution has been received or is expected to be received from the State Government.

SHRI SUKH LAL KUSHWAHA (Satna) : Mr. Chairman, Sir, through you I would like to draw the attention of the Government towards the burning problem of hundreds of unemployed youth of my constituency. The industries at Satna do not abide by the conditions of the agreement made with the Government about the safety of the environment and providing employment to the local youth. These industrial units are causing hazardous pollution in our area. On one hand our people fall victim of the pollution caused by these industries but on the other our youth do not get even employment in these industries. At present, hundreds of youth are unemployed there and when they cry out for their right the industrialists in connivance with the authorities lathi charge them and they are implicated in false cases.

Through you, I would like the Government to instruct these industries to abide by the conditions of the agreement otherwise just now it statement given by the Home Minister was being discussed that a hungry man can go for all sort of sins... (Interruptions)

MR. CHAIRMAN : You had given some other subject in your notice, now you are saying something else.